

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3103  
TO BE ANSWERED ON JULY 11, 2019**

**COMPLETION OF WORKS BY CONTRACTORS**

**No. 3103            SHRI GANESH SINGH:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the total number of works above fifty crores finished and handed over to client Government departments by class I contractors through work Agencies such as CPWD, HSCC, NBCC, RITES, etc. during the last five years, State and project-wise including district Satna;**
- (b) the details of works completed in time as per original estimated time in tender document and the details of works in cost escalation out of them;**
- (c) the details of works given to the same contractor and the details of cases in which fresh tenders were called for completion of the remaining work; and**
- (d) the action taken by the Government/work agencies against class I contractors for delayed completion of works indicating the contractors which have been disqualified from bidding or demoted?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

**(a): In CPWD, Class-I contractors are not eligible to participate in tenders of more than Rs.30 crore. In HSCC/ NBCC and RITES, there is no categorization as Class-I contractors.**

**(b) & (c): Do not arise in view of reply to part (a) above.**

**(d): Works contracts between the client Government departments/ works agencies and contractors are governed by conditions of contract specific to individual projects and extant laws/ rules. For delayed completion of works, appropriate actions (e.g. penalty) on case to case basis are taken against the contractors by the concerned agencies as per contract conditions.**

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